

**GOVERNMENT OF INDIA  
PERSONNEL,PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

UNSTARRED QUESTION NO:3279  
ANSWERED ON:25.04.2012  
TACKLING PROBLEM OF CORRUPTION  
Sivaprasad Shri Naramalli

**Will the Minister of PERSONNEL,PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

- (a) whether the Government has constituted a committee to tackle the problems of corruption and improve transparency;
- (b) if so, the details thereof;
- (c) whether the committee has since submitted its report to the Government; and
- (d) if so, the major recommendations contained in the report and the action taken/ being taken thereon?

**Answer**

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.  
(SHRI V. NARAYANASAMY)

(a): A Group of Ministers (GoM) headed by the Finance Minister, Shri Pranab Mukherjee was constituted on 6th January, 2011 to consider measures that can be taken by the Government to tackle corruption.

(b): The terms of reference of the GoM are as follows:-

1. To consider all measures, including legislative and administrative, to tackle corruption and improve transparency;

2. In particular, the GoM may consider and advise on the following:-

(i) State funding of elections;

(ii) Fast tracking of all cases of public servants accused of corruption;

(iii) Ensuring full transparency in public procurement and contracts, including enunciation of public procurement standards and a public procurement policy;

(iv) Relinquishing discretionary powers enjoyed by Ministers at the Centre;

(v) Introduction of an open and competitive system of exploiting natural resources;

(vi) Amendment to Article 311 of the Constitution to provide for summary proceedings in cases of grave misdemeanor or blatant corruption by public servants; and

(vii) Consideration of relevance/need for section 6(A) of the Delhi Special Police Establishment Act, 1946.

(c): The Group of Ministers (GoM) has, so far, submitted two reports to the Government.

(d): A Statement containing some of the major recommendations made by the GoM and the action taken by the Government on these recommendations is at Annexure-I.

Annexure-I

Statement in reply to Lok Sabha Unstarred Question No. 3279 for 25.4.2012.

Sl.No.	Recommendations made by the GoM on tackling corruption.	Action taken by the Government.
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1. The Departments/Ministries should primarily use serving officers as the Government and instructions have IOs & POs and in important cases, been issued.

they may request CVC to appoint their CDI as IO.

2. Consultation with UPSC should continue while second stage consultation with CVC may be dispensed with. However, in those cases where consultation with UPSC is not required under the extant rules/instructions, the second stage consultation with CVC should continue. The recommendation has been accepted by the Government and instructions have been issued.
3. The major penalty of compulsory retirement should be modified so as to provide for a reduction in pension upto 33%. Rule 9 of CCS (Pension) Rules, 1972 and other similar applicable rules may be amended accordingly. The recommendation has been accepted by the Government with the modification that the competent authority may impose upto 20% cut in pension in such cases. Necessary action has been initiated.
4. Mere superannuation of an officer should not be a ground for dropping proceedings for minor penalty. A ceiling of upto 10% may be allowed cut in pension up to 20% should be in place of upto 20%. Action imposed in this type of minor penalty. Rule 9 of CCS (Pension) Rules, 1972 and other similar applicable rules may be amended accordingly. The recommendation has been accepted by the Government with the modification that a ceiling of upto 10% may be allowed cut in pension up to 20% should be in place of upto 20%. Action has been initiated.
5. In all cases where the Agency has requested sanction for prosecution and also submitted a draft charge sheet and related documents along with the request, it will be mandatory for the competent authority to take a decision within a period of 3 months from receipt of request, and pass a Speaking Order, giving reasons for its decision. The recommendation has been accepted by the Government. Instructions are already in place for adhering to the prescribed time limit of 3 months.
6. Old cases of CBI, pending for more than ten years may be reviewed by a Committee headed by a retired Judge of the Supreme Court. The recommendation has been accepted by the Government and action has been initiated.
7. The Public Procurement Bill, 2012 should be introduced in the Parliament expeditiously. the Ministry of Finance has been advised accordingly. The recommendation has been accepted by the Government and instructions have been issued.
8. A general advisory should be issued to all Ministries/ Departments to carry out an exercise for putting in place regulating parameters for exercise of discretionary powers of Ministers and putting them in public domain so as to minimize arbitrariness in exercise of such powers. The recommendation has been accepted by the Government and instructions have been issued.